

Government has also enacted "Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 2000" and formulated "Marketing Discipline Guidelines, 2001", which provides for penal action against erring LPG distributors. Whenever complaints are received, the same are investigated and in all established cases, suitable action is taken against the LPG distributor in accordance with the provisions of the MDG, 2001. The total number of established malpractices during the current year (during April-Dec'2012) are 1485 and accordingly action has been initiated against erring distributors.

Competitive pricing of petro-products

278. DR. E.M. SUDARSANA NATCHIAPPAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government is considering the State Government of Tamil Nadu proposal for price fixing of hydro-carbon products on the basis of domestic generation rather than taking into effect the import price; and

(b) if so, whether Government is considering FDI retail in petrol, diesel and LPG to get competitive price for bulk consumers like State Governments for public transport etc.?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) and (b) There is no such proposal before the Government, at present.

Non-supplying of Gas by AGCL

279. SHRIMATI NAZNIN FARUQUE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that production in five major tea growing districts of Assam has been adversely affected due to non-supply of gas by Assam Gas Company Limited (AGCL);

(b) if so, the details thereof; and

(c) the steps being taken by Government and by when this problem will be resolved?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) to (c) Assam Gas Company Limited (AGCL), supplies gas to tea sector as per the agreement signed with various tea gardens and tea bodies. It has reported that occasional interruptions in supply of gas happen due to technical or reasons beyond the control of AGCL such as bandh or blockades etc.

Harassment of LPG consumers

‡280. SHRI DHARMENDRA PRADHAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of the LPG consumers in the country till 31 October, 2012, State-wise and company-wise;

(b) the number of the LPG consumers who have submitted KYC forms on Government's direction, State-wise;

(c) the details of the connections disconnected from 31 October, 2012 to 31 January, 2013, State-wise and company-wise;

(d) whether Government has received any complaints regarding harassment of consumers or arbitrariness by the Gas agencies; and

(e) if so, the details thereof and the details of the efforts made by Government to tackle the same?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) State-wise and company-wise details of LPG consumers in the OMC database till 31.10.2012 are given in Statement -I (*See below*)

(b) The number of the LPG consumers who have submitted the Know Your Customer KYC forms is given in Statement - II (*See below*)

(c) Public Sector Oil Marketing Companies (OMCs), namely, Indian Oil Corporation Limited (IOC), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) have reported that they have not suo moto disconnected any connections. However the details of number of

‡Original notice of the question was received in Hindi.